

**Title:** Need to treat Gond Community of Maharashtra as a separate tribe in Part IX of the Scheduled Caste and Scheduled Tribes Order, 1950 - Laid.

**SHRI CHINTAMAN WANAGA (DAHANU) :** Gond tribe in Maharashtra is Scheduled Tribe. It was noticed throughout the Bombay State vide amendment to the Constitution (Schedule Tribe) Order 1950. As per the Order, the Gond community was appearing at Sr. No. 9. The list underwent change on account of State re-organisation in 1956. According to scheduled caste and scheduled tribe list (modification) order 1956, the tribes Gond and Rajgond were specified as scheduled tribes throughout the State of Maharashtra. The order of 1956 underwent changes by passing of Scheduled Caste and Tribe Order (Amendment) Act 1976. By this Act, list for Maharashtra is included in part IX of the constitution (scheduled tribe) order 1950. Under the modified list, Gond community is compounded with Rasgond community and listed as Gond Rasgond tribe in relation to the State of Maharashtra. Gond and Rasgond are two different tribes and there is no Gond Rasgond tribe anywhere in the Maharashtra state.

The State Government and various organisations have represented to the Central Government but till today Government have not rectified the error. I urge upon the Government to rectify mistake in part IX of the scheduled caste and scheduled tribe order, 1950 and Gond community may be listed as a separate tribe.

\* Treated as laid on the Table.